4433

DK. K. N. KATJU. The questioner is entirely right, Sir. One has been transferred to Assam and the other to Nagpur.

SHRI V. K. DHAGE: May I know whether the request from the Part B State came from the Government or from the High Court

DR. K. N. KATJU: You may take it from me that a Judge is never thrust upon anybody.

SHRI V. K. DHAGE: This is a general question. My question was with regard to this particular ease.

MR. CHAIRMAN: Both.

DR. K. N. KATJU: Yes, Sir.

SHKI C. G. K. REDDY: We are only interested in the general principles that govern the transfer of High Court Judges. We want to know whether it is done at the request of the State Governments or at the request of the High Courts or independently by the Home Ministry itself?

MR. CHAIRMAN: The other alternative is 'or both'.

SHRI B. K. P. SINHA: Is it not a fact, Sir, while making these transfers, Government do not have any considerations of Part A or Part B States?

(No reply.)

SHRI V. K. DHAGE: With regard to Hyderabad, I know that in the Hyderabad High Court there has been gentleman Chief who acted as Justice.....

MR. CHAIRMAN: We are not to sit judgment about their competence, etc. There are people who are paid for that them Let do it.

EXCISE DUTY ON SUPPLIES FROM INTER-NATIONAL ORGANISATIONS

to Questions

5H9. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

- (a) whether any import duty charged on equipment and transport supplied by the T.C.A. and other in ternational organisations working in India; and
- (b) whether representations havereceived Government. been bv parti cularly from the Central Health Council to waive the duty or to grant subsidy the extent jf the to duty levied?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Import duty is payable on equipment and transport supplied by T. C. A. and other international organisations like the United Nations or its specialised agency.

(b) A representation has been received from the Central Health Council, requesting the Government to> waive the duty on the equipment and transport supplied by the T.C.A. and other international organisations for the purpose of malaria control or make a full grant in aid in the same financial year equal to the amount of the duty. The matter is under the active consideration of the Government of India.

SHRI M. VALIULLA: Is that customs duty levied for purposes of revenue or is it levied in order to prohibit them from coming into India?

SHRI A. C. GUHA: In the usual process, i.e., for purposes of revenue.

INDIAN NAVY'S PARTICIPATION IN THS CORONATION NAVAL REVIEW

*570. SHRI GOVINDA REDDY: Will the Minister for DEFENCE be pleased to